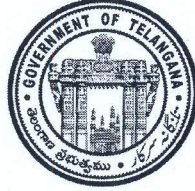


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[Price : Rs. 1-80 Paise.



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 22] HYDERABAD, TUESDAY, DECEMBER 20, 2016.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 20th December, 2016.

L. A. BILL No. 22 OF 2016.

A BILL TO PROVIDE FOR THE TRANSFER OF PENDING CASES, BEFORE THE ANDHRA PRADESH ADMINISTRATIVE TRIBUNAL TO THE HIGH COURT OF JUDICATURE AT HYDERABAD PERTAINING TO THE STATE OF TELANGANA CONSEQUENT UPON THE NOTIFICATION NO. G.S.R. 888 (E), DATED: 15TH SEPTEMBER 2016, ISSUED BY THE GOVERNMENT OF INIDA.

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

B. 224-1

[1]

Short title
and commen-
cement..

1. (1) This Act may be called the Telangana (Transfer of pending Cases of State of Telangana from the A.P. Administrative Tribunal to High Court of Judicature at Hyderabad) Act, 2016.

(2) It shall be deemed to have been come into force with effect from 29th September, 2016.

Definitions.

2. In this Act, unless the context otherwise requires:-

(a) "CASE (S)" means and includes a Suit / Original Application / Review / contempt or other proceedings by whatever name called, in respect of the State of Telangana decided or pending in the Tribunal as on the date of this Act.

Central Act
6 of 2014.

(b) "HIGH COURT" means, the High court of Judicature at Hyderabad as specified in part IV of the Andhra Pradesh Reorganization Act, 2014.

(c) "STATE OF TELANGANA" means the State of Telangana with the Territories as specified in section 3 of the Andhra Pradesh Reorganization Act, 2014.

Central Act
13 of 1985.

(d) "TRIBUNAL" means the Andhra Pradesh Administrative Tribunal established under sub-section(2) of section 4 of the Administrative Tribunals, Act, 1985.

Transfer of
pending
and
disposed of
cases.

3. All the pending cases, before the Tribunal, pertaining to State of Telangana, as on the date of this Act shall stand transferred to the High Court including the records of pending and disposed cases.

Intimation
of transfer
of cases to
the parties.

4. As soon as after the transfer of pending cases under section 3, the High Court shall intimate the parties and their counsel accordingly.

Repeal of
Ordinance
No. 5 of
2016.

5. The Telangana (Transfer of pending cases of State of Telangana from the Andhra Pradesh Administrative Tribunal to High Court of Judicature at Hyderabad) Ordinance, 2016 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

Consequent upon the formation of the new State of Telangana with effect from 2nd June, 2014, in pursuance of the A.P. Re-organisation Act, 2014, the State Government of Telangana, has requested the Government of India for discontinuation of functioning of the A.P.A.T., in respect of its jurisdiction relating to the State of Telangana and for transfer of pending cases pertaining to the State of Telangana to the High Court of Judicature at Hyderabad.

2. Accordingly, the Government of India issued a notification vide G.S.R. 888 (E), Ministry of Personnel, Public Grievances and Pensions, DoPT, dated: 15-09-2016, notifying that the Andhra Pradesh Administrative Tribunal shall cease to have jurisdiction over the State of Telangana. The said notification has been re-published vide G.O.Ms.No. 351, Genl. Admn. (SPF-MC) Department, dated: 16-09-2016, in the Telangana Part-I, Extraordinary Gazette.

3. Since, there was no provision in the said notification for transfer of pending cases in APAT pertaining to the State of Telangana to the High Court of judicature at Hyderabad, the Governor has promulgated the Telangana (Transfer of Pending Cases of State of Telangana from the Andhra Pradesh Administrative Tribunal to High Court of judicature of Hyderabad) Ordinance, 2016 on the 29th September, 2016, providing for transfer of pending cases in APAT pertaining to the State of Telangana to High Court of judicature at Hyderabad. The same has been numbered as Telangana Ordinance 5 of 2016, and is published in the Telangana Gazette Part - IV - B Extraordinary, dated the 29th September, 2016.

4. The bill seeks to replace the said Ordinance.

TUMMALA NAGESWARA RAO,
Minister for Roads & Buildings,
Women & Child Development.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND THE CONDUCT OF BUSINESS IN
THE TELANGANA STATE LEGISLATIVE ASSEMBLY.**

The Telangana (Transfer of Pending Cases of State of Telangana from the Andhra Pradesh Administrative Tribunal to High Court of judicature at Hyderabad) Bill, 2016, after it is passed by both the Houses of the Legislature of the State, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

TUMMALA NAGESWARA RAO,
Minister for Roads & Buildings,
Women & Child Development.

Dr. S. RAJA SADARAM,
Secretary to State Legislature.